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(d) Yes, Sir; the services of Kacha Arhatiyas are being utilised by the Food Corporation of India and the Slate Procurement Agencies in Punjab find Haryana.]

National Housing policy

•64. SHRI BIR CHANDRA DEB BURMAN: SHRI SANTOSH **KUMAR** SAHU: SHRI DEVENDRA NATH DWIVEDI: SHRIMATI AMBIKA SONI: SHRI RISHI KUMAR MISHRA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether Government propose to announce their proposed national housing policy and accord high priority to housing in planning; and
- (b) if so, what steps Government eve taking in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-(SHRI HABILITATION SIKANDAR BAKHT): (a) and (bl A statement is laid on the Table of the Sabha.

Statement

Basically, Housing is in the State Sector; only the Subsidised housing scheme for Plantation Workers is in fhe Central Sector. The Central Government provides funds to the State Governments by way of block loans and block grants and it is upto the State Governments to fix up their priorities. However, the main highlights of the proposed future programme in the field of housing are:

- (i) Adoption of a housing programme aimed at clearing the backlog and meeting the additional demand due to population growth and replacement of unusable houses over a period of 20 years;
- (ii) Restricting utilisation of public funds for low income households

so that larger number of dwelling units are constructed with the resources allocated to this sector:

to Questions

(iii) Provision of incentives to the private sector for taking up housing on a large scale.

The Annual Plan outlay for 1977-78 was Rs. 135.30 crores as against Rs. 69.75 crores in 1974.75. Allocation for housing schemes in the 6th Plan has been proposed at the enhanced figure of Rs. 1538 crores, as against Rs. POO.92 crores in the Fifth Plan.

Cauvery Waters Issue

*67. SHRI E. R. KRISHNAN: SHRI BISHAMBHAR NATH PANDE: SHRI M. KADERSHAH: SHRI ERA SEZHIYAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether the Southern States have urged upon the Central Government for an early settlement to the Cauvery waters issue; and
- fb) if so, in what manner Govern, ment propose to settle the issue to the satisfaction of the concerned State Governments?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) An understanding amongst the concerned States namely, Karnataka, Kerala and Tamil Nadu with regard to the use and development of Cauvery waters was reached at an inter.State meeting held by the Union Minister of Agriculture and Irrigation in August, 1976. It was then agreed that the various issues relating to the manner of sharing of Cauvery waters in lean and good years would 53

be worked out by a Committee of technical representatives of the Central and State Governments. It was also agreed to constitute the Cauvery Valley Authority. The functions and rules of procedure of such an Authority were left to be drawn up by a Committee of Secretaries of the three States. These two Committees were accordingly set up. A number of meetings have been held by these Committees during which the State representatives expressed divergent views on certain issues. A Minister's level meeting' is now proposed to be held to persuade the States to adhere to the earlier understanding and to cooperate fully in its expeditious implementation.

Allotment of Quarters in DIZ and Pandara **Road Areas**

- *68. **PRATIBHA SHRIMATI** SINGH: Will the Minister of WORKS AND HOUSING AND **SUPPLY** AND REHABILITATION be pleased to state:
- (a) what is the number of Type V and Type IV quarters in DIZ and Pandara Road areas which have been allotted since the 1st March. 1978:
- (b) what is the number of such quarters which have been allotted under the press pool during that period; and
- (c) what is the number of cases in which reallotment of above quarters has been made to those persons who were evicted during the emergency?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-(SHRI SIKANDAR HABILITATION BAKHT):

Area	T	ype IV	Type V
1. Pandara Road		9	4
2. D.I.Z. area	,	13	3

(b) Two.

(c) Nil.

Tribunal on Narmada Wateos Dispute

- SHRI MANUBHAI MOTILAL PATEL; Will the Minister of AGRI-CULTURE AND IRRIGATION be pleased to refer to the reply to Unstayed Question 164 given in the Rajya Sabha on the 15th June. 1977 and state:
- (a) by when the tribunal on the Narmada waters dispute is expected to declare its award;
- (b) what steps Government suggested to implement the award; and
- (c) whether any financial provision, has been made to start work under the award in the respective States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c) A statement is laid on the Table of the House.

Statement

- Narmada Water Tribunal expects to submit its Report to the Government of India during the course of the
- (b) According to the provisions of the Inter-State Water Disputes Act, 1956, the decision of the Tribunal will be binding on the parties to the disputes and shall be given effect to by them.
- (c) The State Governments will have to finalise their new projects, in the light of the Tribunal's decision when it becomes available. Substantial provision has, however, been made in the Annual Plan for 1978-79 of the Gujarat and Madhya Pradesh States for priority schemes which may be accepted by the Planning Commission during the course of the year.

Outrageous Incident in the University of Delhi

*70. SHRI JAGDISH JOSHI: SHRI KHURSHED ALAM KHAN;